

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Ins) No.565 of 2020

IN THE MATTER OF:

Prashant Goyal

...Appellant

Suspended Director, Baldeo Metals Pvt. Ltd.

Versus

Tata Capital Financial Services Ltd. & Anr.

...Respondents

Present:-

For Appellant: Shri Gaurav Srivastava, Advocate

For Respondents: Shri Savyasachi K. Sahai, Advocate (R-1)

Shri Prabhat Ranjan Singh, (IRP – R-2) f

O R D E R
(Virtual Mode)

21.01.2021. Learned Counsel for the Appellant submits that he has instruction to withdraw this Appeal as the liquidation proceedings are going on. However, the Appellant may be given liberty to raise these issues before Appropriate Forum.

Learned Counsel for the Respondent No. 1 has no objection.

Considered the submissions, the Appeal is dismissed as withdrawn with the aforesaid liberty.

No order as to costs.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/Kam